

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU

[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.01
C.P.(IB) No. 155/BB/2023

IN THE MATTER OF:

M/s. Piramal Enterprises Ltd.	...	Petitioner
Vs.		
M/s. Sterling Developers Pvt. Ltd.	...	Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 23.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Ms. Bhavya M. & Shri Rahul
For the Respondent	:	Shri Naman Jhabakh

ORDER

1. Heard the learned Counsels for the Petitioner and the Respondent.
2. The Ld. Counsel for the Respondent submitted that he has filed a Memo for Settlement vide diary no.2398 dated 19.04.2024 wherein at page no.4 the Petitioner has also duly signed the Settlement Memo. However, the Ld. Counsel for the Petitioner submitted that the settlement has not yet been materialised. Therefore, the Ld. Counsel for the Respondent sought short adjournment to argue the matter.
3. List the matter 'for hearing' on **29.04.2024.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)